

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7235
ANSWERED ON:14.05.2002
DEATHS DUE TO CONSUMPTION OF SPURIOUS LIQUOR IN DELHI
NARESH KUMAR PUGLIA

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the C.B.I. has been asked to probe death of some persons following the consumption of spurious liquor in various parts of Delhi during April, 2002;
- (b) if so, the details thereof;
- (c) whether the C.B.I. has since completed the enquiry;
- (d) if so, the outcome thereof and the action taken on the basis of the findings of the enquiry; and
- (e) if not, the time by which the CBI enquiry into the matter is likely to be completed?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH.VIDYASAGAR RAO)

(a) & (b): The Government of National Capital Territory of Delhi had made a request to the Central Bureau of Investigation to take up the investigation in the matter but the Bureau found that the relevant FIR was registered under the Excise Act which was outside its purview. The Bureau, therefore, did not consider it feasible to take up investigation in the matter and informed the Government of N.C.T. of Delhi accordingly.

(c) to (e): Do not arise.